

(2021) 08 P&H CK 0019

In the Punjab And Haryana At Chandigarh

Case No : First Appeal Order No. 6817 Of 2017 (O&M)

Bimla Devi

APPELLANT

Vs

Tanveer Ahamad @ Sakeet And Others

RESPONDENT

Date of Decision : 14-08-2021

Acts Referred:

Citation : (2021) 08 P&H CK 0019

Hon'ble Judges : Rajesh Bhardwaj, J

Bench : Single Bench

Advocate : Balraj Singh Dhull, Ashish Naik, Sumeet Rawal

Final Decision : Disposed Of

Judgement

Rajesh Bhardwaj, J

In view of the oral agreed statements of learned counsel for the appellant as well as learned counsel for the Insurance Company, both the parties have

compromised for a sum of Rs.4,60,000/- (Rupees Four Lac Sixty Thousand Only) over and above the amount already awarded by the Tribunal, to be

paid to the appellant as full and final settlement of the claim.

Learned counsel for both the parties state that this would be the full and final settlement and are ad idem that the same will not carry any interest.

Accordingly, we dispose of this case with a direction to the Insurance Company to deposit cheque/draft in the sum of Rs.4,60,000/- (Rupees Four Lac

Sixty Thousand Only) in favour of the appellant with the Office of the Lok Adalat of the High Court within six weeks from the receipt of the copy of

this order.

In case the amount is not deposited within the prescribed period, the appellant shall be entitled to interest @ 9% per annum on the enhanced amount

from the date of order till the date of realisation. The appellant's counsel may collect the cheque/draft from the office of the Lok Adalat. The office shall retain the photocopy of the cheque/draft bearing signatures of the learned counsel on record.

Appeal stands disposed of.

A copy of this order be supplied to learned counsel for the parties.